

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - II

CP. No. 48(ND)/2010

Coram:

PRESENT:

**SHRI S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (JUDICIAL)**

**ATTENDENCE CUM ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRINUNAL ON 13.10.2017.**

**NAME OF THE COMPANY : Vishnu Kr. Surekha
Vs.
V. L. Estates Ltd. & Ors.**

SECTION OF THE COMPANIES ACT : 397/398

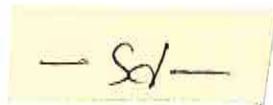
PRESENT:

For the PETITIONER :-

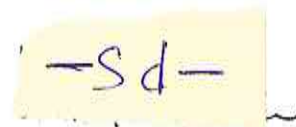
For the RESPONDENT No. :- Mr. Ankit Singhal, Advocate

ORDER

Learned Counsel for the petitioner has prayed for a Passover which is being opposed by the Learned Counsel for the respondent on grounds that he has to appear before another forum. It is pointed out that the matter is also listed for final argument on 16th October 2017. In view of the same, the matter stands adjourned to 16th October 2017 that the date is already fixed.



**S. K. MOHAPATRA
HON'BLE MEMBER (T)**



**INA MALHOTRA
HON'BLE MEMBER (J)**